

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA 12/2001
IN
OA 1501/2000

(28)

New Delhi, this the 22th day of January, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Sh. Govindan S. Tampi, Member (A)

Sh. Bhagwan Dass Kalra

...Applicant.

V E R S U S

Union of India & Ors.

...Respondents.

O R D E R (IN CIRCULATION)

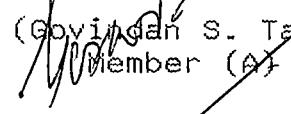
Shri Govindan S. Tampi, Member (A)

This RA has been filed by the applicant seeking the recall and review of the order passed by us on 12-9-2000, dismissing the application No. 1501/2000, challenging his compulsory retirement from service. The applicant's CWP No. 5693/2000 filed before the Hon'ble High Court of Delhi has been dismissed as withdrawn on 1-11-2000 with liberty to the petitioner to file a review application before this Tribunal in accordance with the law.

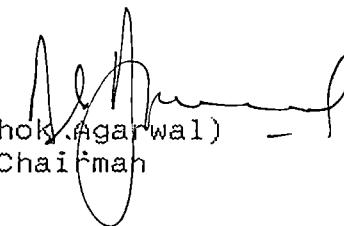
2. The challenge in this RA is on the ground that the applicant had only one year and three months for his superannuation on the day of his compulsory retirement and his case could not have been considered as of "deadwood". He also seeks to rely upon another decision by us in OA No.1520/2000 and also refers to a few decisions of the Hon'ble apex Court. said order is called for.

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3. R.A. is, therefore, dismissed in circulation as being devoid of any merit.


(Govindan S. Tampi)
Member (A)

/vikas/


(Ashok Agarwal)
Chairman